

[Shri N. K. Sanghi]

in Anjar in 1956 and in Koyna in 1967. We have seen that the phenomenon of these earthquake tremors are now accounting to this country with a shorter span, greater intensity and much earlier. Will they collect statistical data and examine all the facts to find out whether our country has become more liable to earthquake tremors? Can any scientific study be made in this matter so as to prevent this physical phenomenon and alleviate the sufferings of the people?

SHRI D.R. CHAVAN : As regards the second part of the question, as I said, we will have to await the report of the officers of the Geological Survey of India. Then, as to whether any assistance will be given, I would request the hon. Member to wait till the Prime Minister makes the statement in the afternoon today.

12.46 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 413 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 414 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT-2975/70*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt

Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw back (General) Ninth Amendment Rules, 1970, published in Notification No. G.S.R. 416 in Gazette of India dated the 7th March, 1970.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Eleventh Amendment Rules, 1970, published in Notification No. G.S.R. 417 in Gazette of India dated the 7th March, 1970.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Tenth Amendment Rules, 1970, published in Notification No. G.S.R. 418 in Gazette of India dated the 7th March, 1970.
- (iv) The Customs and Central Excise Duties Export Draw-back (General) Eighth Amendment Rules, 1970, published in Notification No. G.S.R. 419 in Gazette of India dated the 7th March, 1970. [*Placed in Library. See No. LT-2976-70*]
- (3) A copy each of Notification Nos. G.S.R. 337 to 387 (Hindi and English versions) published in Gazette of India dated the 1st March, 1970 issued under the Central Excise Rules 1944 together with an explanatory memorandum. [*Placed in Library. see No. LT 2977-70*].

12.47 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Supreme Court (Enlargement of Criminal Appellate Jurisdiction), Bill 1969, which was

passed by the Lok Sabha at its sitting held on the 19th December, 1969, has been passed by the Rajya Sabha at its sitting held on the 20th March, 1970, with the following amendments:

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page, 1, line 4, for the figure "1969" the figure "1970" be substituted.

I am therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

SUPREME COURT (ENLARGEMENT OF CRIMINAL APPELLATE JURISDICTION) BILL

AS RETURNED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1969 which has been returned by Rajya Sabha with amendments.

12.48 hrs.

ESTIMATES COMMITTEE HUNDRED AND TENTH REPORT

SHRI SRADHAKAR SUPAKAR (Sambal pur) : I beg to present the Hundred and tenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.

श्री बैबराब पाटिल (बबतमाल) : अध्यक्ष महोदय, लोक सेवा समिति के प्रतिवेदन पेश

करने के पहले मुझे आप से प्रार्थना करनी है कि यह पब्लिक एकाउंट्स कमेटी और ऐस्टिमेट्स कमेटी की रिपोर्टें बहुत महत्वपूर्ण होती हैं और इस हाउस में कई बार चर्चा हुई है कि उनकी कापी हिन्दी में सदस्यों को नहीं मिलती है तो मैं जानना चाहता हूँ कि हिन्दी में वह रिपोर्टें सदस्यों को सुलभ करने की दिशा में अभी क्या कार्यवाही हो रही है ?

अध्यक्ष महोदय : वह मैं आपको बाद में बतला दूंगा ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आप पार्लियामेंटरी अफेयर्स के मिनिस्टर से पूछ लीजिए कि वह हिन्दी में कब छपेंगी !

अध्यक्ष महोदय : वह बात चल रही है । मीटिंग हुई थी, कुछ प्रिटिंग की डिफिकल्टी थी फरीदाबाद में प्रिटिंग की कुछ कठिनाई थी, जिस दिन वह बात तय हो जायेगी मैं आप को खुब उस बारे में सूचित कर दूंगा । मैं हाउस को बाद में बतला दूंगा ।

श्री अटल बिहारी वाजपेयी : अगर हिन्दी में इन प्रतिवेदनों का छपाना मुश्किल हो तो वह साइक्लोस्टाइल करके मंत्रियों को दी जा सकती है ।

अध्यक्ष महोदय : बड़ी अच्छी बात है आप सब उनकी मदद करें ।

श्री प्रकाशचौर शास्त्री (हापुड़) : साइक्लोस्टाइल करने में ज्यादा खर्चा होगा । अगर प्रेस में प्रिंट करने में दिक्कत है तो निजी प्रेस में छपवा लिया जाय ।

अध्यक्ष महोदय : जैसे ही इस बारे में कोई बात तय होगी मैं हाउस को उसके बारे में इत्तिला दे दूंगा ।